

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 175/MP/2021

Subject : Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Clause 6.4.3 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 seeking approval for scheduling power for Chuzachen Hydro Electric Power Plant from Eastern Regional Load Despatch Centre.

Date of Hearing : 22.2.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Gati Infrastructure Private Limited (GIPL)

Respondents : Eastern Regional Load Despatch Centre (ERLDC) and 2 Ors.

Parties Present : Shri Tabrez Alawat, Advocate, GIPL
Shri Syed Hamza, Advocate, GIPL
Shri Nadim Ahmad, ERLDC
Shri Shabari Pramanick, ERLDC

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, learned proxy counsel for the Petitioner requested for an adjournment due to non-availability of the arguing counsel. The said request was allowed by the Commission and, accordingly, the matter was adjourned.
3. The Commission directed the Petitioner to clarify on affidavit, by 11.3.2022, the period for which it is seeking approval for scheduling by ERLDC. ERLDC was directed to explain the provision of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010, under which ERLDC was scheduling power of the Petitioner's generating station since 2013 along with necessary proofs and approvals, if any.
4. The Petition shall be listed for hearing 'on admission' in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**